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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

O.A.No.1040 of 1999.

DATE OF ORDER:13-7-2000.

Between:

Dudekula Gudu Saheb.

...Applicant

a n d

1. Union of India, rep. by its Secretary, Ministry of Defence, New Delhi.
2. The Commanding Officer, Artillery Centre, Golconda, Hyderabad.

...Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Sudhakar Reddy

COUNSEL FOR THE RESPONDENTS : Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Sudhakar Reddy, learned Counsel for the Applicant and Mr.M.C.Jacob for Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents.

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2. The applicant in this OA is a Tailor appointed in the month of August, 1980, and posted at Singla Regimen, Goa, in the scale of pay of Rs.210-290/- and thereafter posted to Panaghar in West Bengal in the year 1982 and continued there upto 1997 and again posted to Artillery Centre, Golconda in 1997 and at present drawing the scale of pay of Rs.3370/- as basic. The IIIrd Pay Commission revised the scale of pay of Tailor from Rs.210-290/- to Rs.260-400/- and thereafter it is again revised in the Vth Pay Commission. The applicant submits that his pay has not been fixed in the revised pay scales.

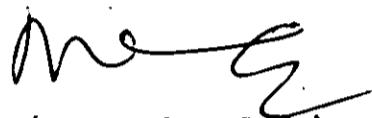
3. This OA is filed praying for a direction to the respondent-authorities herein to give effect and grant the benefits of the skilled grade of Rs.260-400/- as per the Judgment of the Hon'ble Supreme Court delivered in the case of Shri Prabhulal & another Vs. Union of India & Others in W.P.(C).No.492/91, dated 3-10-1993, and to pay arrears with effect from 16-10-1981.

4. The applicant relies on the Judgment of this Tribunal in OA.No.1734 of 1998, disposed of on 8-1-1999 (Annexure.A-3, page 13 to the OA), wherein also similar prayer was made. This Tribunal taking into account the Judgment in PRABHU LAL's case had directed the respondents to take action to revise the pay scale of the applicant therein and place him in the scale of pay of Rs.210-290/- from 22-8-1983 and Rs.260-400/- from 16-10-1984.

5. As this OA is also for a similar relief, the respondents are directed to follow the directions given in that OA fixing the scale of pay of Rs.260-400/- to the applicant with effect from the date he was appointed as a Tailor in the earlier scale of Rs.210-290/-.

The above Order should be implemented very expeditiously.

6. The OA is ordered accordingly. No costs.



(R.RANGARAJAN)
MEMBER(A)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 13th day of July, 2000

Dictated in the Open Court

DSN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

COPY TO

1. HONM
2. HMRN (ADMN.) MEMBER
3. HBSJP (JUDL.) MEMBER
4. D.R. (ADMN.)
5. SPARE ✓
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. B. S. JAI PARAMESHWAR
MEMBER (JUDL.)

DATE OF ORDER 13/7/2000

MAILED CP. NO.

IN

C.A. NO. 1040/99

ADMITTED AND INTIRIM DIRECTIONS
ISSUED.

ALLOWED

(6 copies)

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

